

Deposit Insurance and Credit
Guarantee Corporation Act, 1961.

[Placed in Library. See No. LT 6272/94]

12.36 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 11th August, 1994 agreed to the following amendments made by the Lok Sabha at its sitting held on the 4th August, 1994, in the Legal Services Authorities (Amendment) Bill, 1992:—

ENACTING FORMULA

1. Page 1, line 1, —

for "Forty-third" substitute "Forty-fifth"

Clause — 1

2. Page 1, line 4, —

for "1992" substitute "1994"

- (ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (No.2) Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 5th August, 1994, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Motor Vehicles (Amendment) Bill, 1994, which has been passed by the Rajya Sabha at its sitting held on the 11th August, 1994."

12.36½ hrs.

MOTOR VEHICLE (AMENDMENT) BILL

As passed by Rajya Sabha

SECRETARY GENERAL: Sir, I lay on the Table the Motor Vehicles (Amendment) Bill, 1994, as passed by Rajya Sabha on the 11th August, 1994.

12.37 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF WATER
RESOURCES AND MINISTER OF